

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA/310/01332/2015**

**Dated Tuesday the 27<sup>th</sup> day of January Two Thousand Sixteen**

**P R E S E N T**

**Hon'ble Mr.R.Ramanujam, Member(A)**

1. M.Vijaya  
W/o. M.Munuswamy,  
No.32, Manalur West Colony,  
Vridhachalam Town,  
Pin 606 001.

2. M.Tamilvanan  
W/o. M.Munuswamy,  
No.32, Manalur West Colony,  
Vridhachalam Town,  
Pin 606 001.

.. Applicants

By Advocate M/s.Ratio Legis

Vs.

1. Union of India, rep. by  
The General Manager,  
Southern Railway, Park Town,  
Chennai-3.
2. The Divisional Personnel Officer,  
Tiruchchirappalli Division,  
Southern Railway, Trichy. .. Respondents

By Advocate Mr.S.Panneerselvan

**ORDER**  
**(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

The applicants have filed this OA under section 19 of the Administrative Tribunals Act 1985 seeking the following relief:-

**“to call for the records related to the impugned order T/PC-90/Gr./3908 dated 07.3.2014 made by the 2<sup>nd</sup> respondent and to quash the same and further to direct the respondents to direct the respondents to consider the candidature of the 2<sup>nd</sup> applicant for compassionate ground appointment.”**

2. When the matter is taken up for hearing, learned counsel for the applicants submits that another OA 907/2015 has already been filed by the applicant seeking the same relief. Therefore, he may be permitted to withdraw the present OA. He has made an endorsement to this effect on the file.
3. Permission is granted to withdraw the OA. Taking into consideration the endorsement made by the learned counsel for the applicant on the file and the aforesaid submission, the OA is closed as withdrawn.